

**IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI**

**FIR No. 109/15
PS: Crime Branch
U/s 21/29 NDPS Act
State Vs. Agbahia Ikenna Amos**

23.07.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.

Mr. Anup Kumar Gupta, counsel for accused/applicant is telephonically contacted and he is apprised that medical report has not been received from Jail Superintendent. Hence, at request of counsel, medical report be called for

27.07.2020.

**(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/23.07.2020**

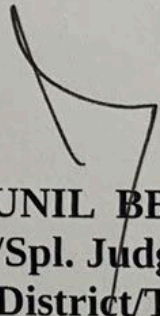
FIR No. 137/17
PS : Khyala
U/s 302/397/201/411/452/34 IPC
State Vs. Vikas @ Loba @ Loha

23.07.2020

Present: Shri Parvesh Kumar Ranga, Learned Addl. Public Prosecutor for State.
Shri Bheeshm Dutt, Ld. counsel for applicant/accused.

In view of the reason because of which interim bail has been sought, IO is directed to file a comprehensive report including proper medical verification of the person on whose ground this interim bail is sought. Meanwhile, on request of Ld. counsel who is present today, IO of the case is directed to give contact number and address of *Parokar* of the present application who is conducting *pairvi* of present case through counsel Shri Bheeshm Dutt.

Re-list the matter on **29.07.2020**.


(SUNIL BENIWAL)
ASJ/Spl. Judge (NDPS)
West District/THC/Delhi
23.07.2020

**IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI**

**FIR No. 570/13
PS: Rajouri Garden
U/s 20/61/85 NDPS Act
State Vs. Mohd. Anees**

23.07.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.
Mr. Aslam Ahmad, counsel for the applicant.

Part arguments heard.

On request of counsel, put up for further arguments on **28.07.2020**.

**(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/23.07.2020**

FIR No. 369/2019
PS : Patel Nagar
U/s 392/397/411/34 IPC
State Vs. Akash @ Wasi

23.07.2020

Present: Shri Parvesh Kumar Ranga, Learned Addl. Public Prosecutor for State.
Shri Ayub Ahmed Qureshi, Ld. counsel for applicant/accused.

Counsel for applicant seeks interim bail on the grounds of recommendations of Hon'ble High Powered Committee of Hon'ble High Court of Delhi.

At request of Ld. Additional Public Prosecutor, issue notice to the concerned Jail Superintendent to file character & conduct report of applicant/accused while he was in judicial custody, returnable for **27.07.2020**.

(SUNIL BENIWAL)
ASJ/Spl. Judge (NDPS)
West District/THC/Delhi
23.07.2020

**IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI**

**FIR No. 344/18
PS: Kirti Nagar
U/s 365/392/395/512/34 IPC
State Vs. Raja**

23.07.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.
Mr. Sanjay, counsel for the applicant.

Counsel for applicant seeks extension of interim bail of accused/applicant on medical grounds of his wife.

IO is directed to file proper reply including verification of medical documents of wife of applicant, returnable for **07.08.2020**. Interim bail of accused is extended till 07.08.2020 on same terms and conditions.

Copy of this order be sent to counsel for applicant, to the concerned SHO and concerned Jail Superintendent on their e-mail IDs and through proper channel.

**(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/23.07.2020**

**IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI**

**FIR No. 386/18
PS: Patel Nagar
U/s 420/468/471/120B/34 IPC
State Vs. Subhash**

23.07.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.
Ms. Archana Verma, counsel for applicant through VC.

Arguments on bail application heard through video conferencing.

Ld. APP submits that assistance of IO is required. Therefore, IO is directed to appear in person on the next date. In case, the IO is not able to appear in person on next date, concerned SHO is directed to depute some other official who is well aware of the facts of the case, to assist the court.

Put up for further arguments on **27.07.2020**.

**(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/23.07.2020**

**IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI**

**FIR No. 395/20
PS: Moti Nagar
U/s 392/34 IPC
State Vs. Vishnu**

23.07.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.
Mr. Prem Singh counsel for applicant/accused with accused in person.

Ld. APP submits that no reply to this bail application is received from IO. Issue notice to the IO to file fresh reply to the application including whether the applicant has threatened the witnesses while being on interim bail or not and including any previous conviction or involvement of accused. Meanwhile, in view of the circumstances, the interim bail of accused/applicant is extended till 31.07.2020 on the same terms and conditions.

Re-list for further hearing on **31.07.2020**.

Copy of this order be sent to counsel for applicant, to the concerned SHO and concerned Jail Superintendent on their e-mail IDs and through proper channel.

**(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/23.07.2020**

IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI

FIR No. 441/20
PS: Paschim Vihar
U/s 25 of Arms Act
State Vs. Deepanshu

23.07.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.
Mr. B.P Pandey, counsel for accused/applicant.

By this order, I shall decide the present bail application moved on behalf of accused/applicant Deepanshu. Facts as stated in the application are as follows:-

That the applicant was arrested on 26.06.2020 and since then he is in JC. That the applicant has been falsely implicated in the present case and that he has neither committed any offence nor he is connected in any manner. That there is no evidence against the applicant. That the alleged recovery has been planted one as nothing was recovered from the accused. That no purpose will be served in keeping the applicant in JC as investigation has already been completed. That the applicant is the only bread earner of his family and he has to support his old age parents and one younger brother who is studying in school. That the applicant undertakes to appear before the court on each and every day of hearing. Applicant is ready to furnish sound surety if released on bail. It is therefore, prayed that the accused/applicant be released on bail.

Ld. APP for the state has strongly opposed the bail application in view of reply filed by the IO. It is submitted that applicant was arrested on the basis of secret information received from an informer. A country made pistol with live cartridges were recovered from the applicant. It is further submitted that the accused

FIR No. 441/20
PS: Paschim Vihar
U/s 25 of Arms Act
State Vs. Deepanshu

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is BC of PS Paschim Vihar East. That the applicant is a habitual offender and has previous involvements in other cases. It is also submitted that the applicant may jump bail and may further commit crime, if released on bail.

I have heard arguments from both the sides. In the present case, the court is inclined to agree with the submissions of Ld. APP. As per the report of IO, accused/applicant has involvement in four other cases. Also, a country made pistol and live cartridges were also recovered from applicant. There is strong possibility that applicant may jump bail and commit crimes if released on bail. Therefore, in view of the above-mentioned discussions and observations, the application is rejected as no ground for bail is made out at this stage.

Copy of this order be sent to counsel for applicant, to the concerned SHO and concerned Jail Superintendent on their e-mail IDs and through proper channel.

(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/23.07.2020

IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI

FIR No. 635/20
PS: Rajouri Garden
U/s 380/454/34 IPC
State Vs. Chinju

23.07.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.
Mr. R.K Giri, counsel for the accused.

By this order, I shall decide the bail application of accused/applicant Chinju. This is the application under Section 438 Cr.P.C requesting for anticipatory bail. Facts as stated in the application are as follows:-

It is submitted that the applicant is innocent and has been falsely implicated in this case. It is submitted that there is no legal evidence to connect the applicant. It is submitted that certain police officials of PS Tilak Nagar want to implicate the applicant in false case in order to make him a bad character of the area. It is submitted that applicant is a family person and his entire family is depend upon him for livelihood. Applicant undertakes to join investigation as and when directed by the IO. It is therefore prayed that applicant may be granted anticipatory bail subject to just terms and conditions.

Ld. APP for state has strongly opposed the application in view of reply of the IO. It is submitted that there is very strong case against the applicant and evidence against him is very strong. It is submitted that the items that were stolen have been recovered from the possession of the applicant. It is submitted that the applicant is a bad character of the area and he ran away when the police came to arrest him and did not co-operate.

FIR No. 635/20
PS: Rajouri Garden
U/s 380/454/34 IPC
State Vs. Chinju

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I have heard arguments from both the sides. As per the submissions of Ld. APP and reply of IO, applicant is required for custodial interrogation for further investigation of the case. Also, as per previous conviction report, applicant is involved in many other serious offences. The evidence appears to be very strong and it is not advisable to grant bail to accused as it would interfere with evidence of the case. Therefore, the present application is rejected being devoid of merits.

Copy of this order be sent to counsel for applicant, to the concerned SHO and concerned Jail Superintendent on their e-mail IDs and through proper channel.

(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/23.07.2020

**IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI**

**FIR No. 90/20
PS: Hari Nagar
U/s 364A/392/34 IPC
State Vs. Ajay Arora**

23.07.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.
Mr. Ayub Ahmed Qureshi, counsel for the applicant.

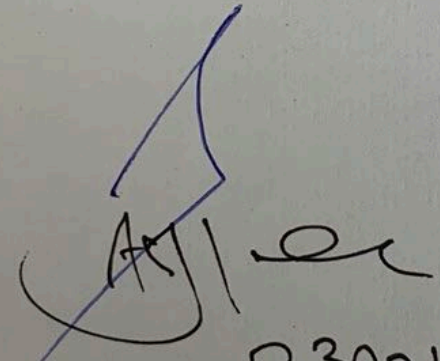
Counsel submits that as per his knowledge chargesheet has been filed but not committed to court of Sessions till date. Let the report be called from concerned Branch as well as IO regarding the committal of the matter, returnable for 27.07.2020.

**(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/23.07.2020**

23/7/2020

P. Ld. ADDI PP for State
to Counsel in approved
about the Proceedings, their
medical documents could not
be verified due to unusual
route to Bihar due to
Corona. Hence order of
8/7/2020 has complied herewith

for 17/8/2020


23/7/2020

**IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI**

**FIR No. 267/19
PS: Hari Nagar
U/s 302/307/506/201/120B/34 IPC
& 25/27 Arms Act
State Vs. Keemat Singh**

23.07.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State. s
None for applicant despite repeated calls.

No reply has been received from the IO. Issue fresh notice to IO/SHO to file proper reply to this application, returnable for **30.07.2020**.

**(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/23.07.2020**

FIR No. 603/19
PS : Tilak Nagar
U/s 419/420/467/468/471/34 IPC
State Vs. Amaan Ali

23.07.2020

Present: Shri Parvesh Kumar Ranga, Learned Addl. Public Prosecutor for State.
Shri Gaurav Malhotra, Ld. counsel for applicant/accused.

By this order, I shall decide the present application requesting for grant of regular bail to applicant Amaan Ali. Facts as stated in the bail application are as follows :

It is submitted that applicant was under a misconception that he had been granted bail by the court of Ld. MM. It is submitted that subsequently, the applicant came to know that he was declared a proclaimed offender in the present case. It is submitted that the actions and absence of the applicant Amaan Ali was neither intentional nor deliberate. It is submitted that applicant is innocent and has not committed any offence.

Learned Addl. Public Prosecutor has strongly opposed the bail application in view of reply filed by the IO.

IO has opposed the bail application further on the ground that present FIR was registered on the complaint of Bhupender Singh wherein he alleged that a person namely Kamran purchased a One Plus 7 mobile from Pacific Mall, Subhash Nagar presenting himself as Rijwan Ali. The mobile phone was got financed from Axis Finance by submitting a copy of fabricated Aadhaar Card, PAN Card and a cheque of ICICI Bank with name and address of Rijwan Ali while the photograph was of accused Kamran. Further, on 22.11.2019 he again tried to avail mobile phone financed in the name of Shazid Khan from a store of One Plus at Saket PVR Mall

with different documents, however, the photograph was again of accused Kamran. It is further submitted that the imposter Kamran was arrested in the present case at the instance of the complainant on 26.11.2019. Accused Kamran disclosed that his associates Mohan Manothiya @ Sameer and Amaan Ali prepared these false Aadhaar and PAN Cards. It is submitted that by presenting these false Aadhaar and PAN Cards, he alongwith his other associate Kunal Das fraudulently got a One Plus 7 mobile financed from Axis Finance. That he disclosed that he handed over the fraudulently financed One Plus 7 mobile phone to his associate Mohan Manothiya @ Sameer. That accused Mohan Manothiya @ Sameer was arrested on 28.11.2019 at the instance of accused Kamran. That the laptop and printer used for preparation of false Aadhaar and PAN Cards were recovered at the instance of accused Mohan Manothiya @ Sameer from his house. That one false Aadhaar Card in the name of Sazid Khan with photograph of accused Kamran was also recovered at his instance from his house. That during investigation, accused Mohan Manothiya @ Sameer disclosed that his associate Amaan Ali is a B-Tech student and has much knowledge of photo shop. That by using photo shop, he had prepared the false Aadhaar and PAN Cards in the name of Rizwan Ali and Sazid Khan by using photo of accused Kamran on 18.11.2019 at his Rohini flat. That the mobile tower location of both the accused persons also corroborated their common presence in Rohini.

That accused Mohan Manothiya @ Sameer paid Rs. 2,500/- each time to Amaan Ali for preparing morphed Aadhaar and PAN Cards in the name of Rizwan Ali and Sazid Khan by using photograph of accused Kamran. That accused Amaan Ali was arrested on 30.11.2019 from Lucknow at the instance of accused Mohan Manothiya @ Sameer. That during investigation, complainant also produced one fabricated mobile phone finance application in the name of one Abhishek Singh Senger. That the identity proofs were of Abhishek Singh Senger and the photographs were of accused Amaan Ali. That during the investigation, the specimen signatures of

accused Amaan Ali were also obtained and got matched with the signatures on the fabricated mobile phone finance application in the name of Abhishek Singh Senger. That the signatures were found identical in the FSL result.

It is further submitted that accused Amaan Ali was granted interim bail on 06.12.2019 and he had to surrender on 14.12.2019 but the accused did not surrender before the court. That the proceedings of proclamations U/s 82 Cr.P.C have been issued against the accused Amaan Ali and accused surrendered before the court on 12.07.2020.

I have heard arguments from both the sides.

Ld. MM vide order dated 22.07.2020 has outlined the conduct of the applicant. Moreover, even on merits, the case against the applicant appears to be very strong. Applicant has been accused of defrauding innocent people and banks by obtaining loans to purchase the mobile phones on identification of other innocent people. Forgery of a big level appears to be involved. At this stage, allegations against the applicant appears to be very strong.

In view of the reply of the IO as well as his conduct outlined vide order dated 22.07.2020, the court is not inclined to grant bail to applicant at this stage. Therefore, in view of the above-mentioned discussions & observations and reply of the IO, the present bail application is rejected at this stage.

The application stands disposed of accordingly.

Copy of this order be sent to counsel for applicant, IO/SHO concerned, Ld. Additional Public Prosecutor and Jail Superintendent concerned on their e-mail IDs if provided and found to be correct, through proper channels.

(SUNIL BENIWAL)
ASJ/Spl. Judge (NDPS)
West District/THC/Delhi
23.07.2020

IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI

FIR No. 774/19
PS: Nangloi
U/s 326/307/506 IPC
State Vs. Salman @ Rizwan

23.07.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.
Mr. Dhan Singh Yadav, counsel for applicant through VC.

It is submitted by Ld. APP for the state that previous involvement report of accused is not filed by IO, hence, IO is directed to file a fresh report including the fact of previous involvement of accused, returnable for **27.07.2020**.

Copy of this order be sent to counsel for applicant, to the concerned SHO and concerned Jail Superintendent on their e-mail IDs and through proper channel.

(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/23.07.2020

23.07.2020

Arguments heard through videoconferencing connected by Ahlmad of the court.

Present: Shri Parvesh Kumar Ranga, Learned Addl. Public Prosecutor for State.

Shri Akhilesh Pradhan, Ld. counsel for applicant/accused through videoconferencing.

By this order, I shall decide the present bail application filed on behalf of applicant Sahil Khan. Facts as stated in the bail application are as follows :

It is submitted that applicant is innocent and has not committed the said offence. It is submitted that applicant is not involved in any other offence or case. That applicant is not required for the purpose of custodial interrogation or further investigation. That applicant is ready to abide by all the terms and conditions imposed by the court for grant of bail.

Learned Addl. Public Prosecutor has opposed the bail application in view of reply filed by the IO.

It is submitted that the applicant was caught red handed when he committed robbery. It is submitted that the robbed purse of the complainant lady was recovered from personal possession of the applicant. It is submitted that applicant is a habitual and dangerous criminal and is in the habit of consuming *ganja* & liquor. It is submitted that if bail is granted, applicant can endanger the people at large and may commit the same offence again. It is submitted that parents of the applicant have no control.

I have heard arguments from both the sides.

Applicant was caught red handed while he tried to commit robbery. During the robbery, he damaged the purse and other belongings of the complainant. It is submitted that applicant is in the habit of consuming *ganja* and liquor. Even the parents of applicant appear to have no control over the applicant. Under these circumstances, it is not advisable to grant bail to the applicant as there is every possibility that applicant may jump bail and may also commit the same or other offences thereby endangering the people at large. Moreover, it is also possible that the applicant may also try and threaten, intimidate and even harm the prosecution witnesses of this case while being out on interim bail if same is granted. Therefore, in view of this, the present application is rejected as no ground for grant of bail is made out in favour of the applicant.

The application stands disposed of accordingly.

Copy of this order be sent to counsel for applicant, IO/SHO concerned, Ld. Additional Public Prosecutor and Jail Superintendent concerned on their e-mail IDs if provided and found to be correct, through proper channels.

(SUNIL BENIWAL)
ASJ/Spl. Judge (NDPS)
West District/THC/Delhi
23.07.2020

**IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI**

**FIR No. 423/20
PS: Tilak Nagar
U/s 21 NDPS Act
State Vs. Aakash Malik**

23.07.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.
Mr. Deepak Ghai, counsel for the applicant.

Counsel for applicant seeks extension of interim bail on medical grounds. Let the medical documents as well as conduct of accused during interim bail, be verified by IO returnable for **10.08.2020**. Interim bail of accused is extended till 10.08.2020 on same terms and conditions.

Copy of this order be sent to counsel for applicant, to the concerned SHO and concerned Jail Superintendent on their e-mail IDs and through proper channel.

**(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/23.07.2020**

**IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI**

**FIR No. 18/14
PS: Special Cell
U/s 21/22 & 29/61/85 NDPS Act
State Vs. Ramu Jaiswal**

23.07.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.
Mr. G.S Singh counsel for applicant through VC.

Reply filed on behalf of IO.

Ld. APP submits that there is no certain clarification regarding the conduct of accused during interim bail. Hence, IO is directed to file conduct report of accused on **17.08.2020**. Till then, interim bail of accused is extended on same terms and conditions.

**(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/23.07.2020**

**IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI**

**FIR No. 106/20
PS: Rajouri Garden
U/s 20/29 NDPS Act
State Vs. S.K Muttu**

23.07.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.
Ms. Kusum Gupta, counsel for accused/applicant.

By this order, I shall decide the present bail application moved on behalf of accused/applicant S.K Muttu. Facts as stated in the application are as follows:-

That the applicant is innocent and has not committed the alleged offence and that he is in jail for more than five months. That the applicant is an old aged person of more than 60 years. That the applicant has not been arrested in any type of case and has been roped wrongly in this case. That nothing incriminating has been recovered from or at the instance of accused/applicant. That applicant is no more required for investigation as investigation has already been completed. That the applicant is the permanent resident of Delhi hence there are no chances of his absconding or tampering with the prosecution evidence. It is therefore, prayed that the accused/applicant be released on bail.

Ld. APP for the state has strongly opposed the bail application in view of reply filed by the IO. It is submitted that on 29.01.2020, applicant and his associate were coming from Pacific mall side in suspicious condition and were having separate bags. When both of them were told to stop for checking by Narcotics team, they started running leaving their bags but were overpowered by Narcotics team. When both bags were checked, 11 kg ganja was recovered from the

FIR No. 106/20
PS: Rajouri Garden
U/s 20/29 NDPS Act
State Vs. S.K Muttu

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bag which was related to the applicant. That during investigation, applicant was arrested on 30.01.2020 and since then he is in judicial custody.

Bail application is opposed on following points:-

- 1 That contraband substance recovered from the possession of applicant was got tested at FSL Rohini, Delhi and result of the same was found positive.
- 2 That in this case the total recovered contraband substance is more than 20 kg which is a commercial quantity.
- 3 He is not having permanent address in Delhi.
- 4 He may influence the witnesses of this case.
- 5 He will again indulge in this crime, if released on bail.

I have heard arguments from both the sides. In the present case, the court is inclined to agree with the submissions of Ld. APP. As per the report of IO, the total recovered contraband was more than 20 kg which is a commercial quantity. Further, the accused has no permanent address of Delhi, so, there is every possibility that applicant may jump bail and commit offence of similar nature, if released on bail. Therefore, in view of the above-mentioned discussions and observations, it is not advisable to grant bail to applicant at this stage, hence, the application is rejected.

Copy of this order be sent to counsel for applicant, to the concerned SHO and concerned Jail Superintendent on their e-mail IDs and through proper channel.

(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/23.07.2020

e-FIR No. 007864/2020
PS : Nangloi
U/s 379/411/34 IPC
State Vs. Abid

23.07.2020

Arguments heard in the open court.

Present: Shri Parvesh Kumar Ranga, Learned Addl. Public Prosecutor for State.
Shri Rajiv Sharma, Ld. counsel for applicant/accused.

By this order, I shall decide the bail application filed on behalf of applicant Abid. Facts as stated in the bail application are as follows :

It is submitted that the applicant has been falsely implicated in this case and is in judicial custody since 08.06.2020. That applicant has neither committed any offence nor he has hand in the commission of alleged offence. That applicant has never been a previous convict or never a habitual offender and he is a bread earner of his family as well as he belongs to a respectable family and having root in the society. That no injury has been caused to anybody in the present case and no case U/s 379 IPC is made out against the applicant/accused as on the date of incident, he was going on his duty. That he is a driver on a vehicle, so the question of stolen of bike on the part of the applicant does not arise. That no recovery has been effected from the possession of the applicant and the role of the applicant is nothing in the present case and he is innocent. That the total prosecution story is a concocted story and a bundle of lies as planted by the IO. That applicant is unmarried and having his family members and he is bread earner of his family which is being maintained by him totally. That the applicant/accused is ready to furnish the sound surety and shall be bound by terms & conditions of bail if granted.

Learned Addl. Public Prosecutor has opposed the bail application in view of reply filed by the IO.

IO has opposed the bail application further on the ground that the present case has been registered on the complaint of complainant Dharamvir regarding theft of his motorcycle bearing registration no. DL - 4 SCD - 2138 from the *gali* outside of his house. That the stolen motorcycle was recovered at the instance of co-accused Sonu. That applicant is habitual of taking drugs and previously also, he has been involved in three other cases of robbery. That family members of applicant have no control over him.

I have heard arguments from both the sides.

Apparently, the stolen motorcycle was recovered from the possession of the applicant Abid. It is also submitted that applicant is a habitual drug addict and his family members do not have any control over him. Moreover, applicant is involved in four other cases of heinous nature and is a very active and dangerous criminal. Therefore, keeping in view the past conduct of the applicant, his involvement in so many cases and the fact that the accused is stated to be a habitual drug addict, it is not advisable and safe for the society to grant bail to this applicant. Therefore, the present application is rejected.

The application stands disposed of accordingly.

Copy of this order be sent to counsel for applicant, IO/SHO concerned, Ld. Additional Public Prosecutor and Jail Superintendent concerned on their e-mail IDs if provided and found to be correct, through proper channels.

(SUNIL BENIWAL)
ASJ/Spl. Judge (NDPS)
West District/THC/Delhi
23.07.2020

23.07.2020

Arguments heard in open court.

Present: Shri Parvesh Kumar Ranga, Learned Addl. Public Prosecutor for State.
Shri Rajiv Sharma, Ld. counsel for applicant/accused.

By this order, I shall decide the bail application filed on behalf of applicant Abid. Facts as stated in the bail application are as follows :

It is submitted that applicant has been falsely implicated in the present case and he is in judicial custody since 08.06.2020. That applicant has neither committed any offence/crime nor he has hand in the commission of alleged offence. That police has not filed the challan U/s 173 Cr.P.C. That applicant has neither involved in any criminal case nor any case is pending against him in any other court. That applicant has never been a previous convict or never a habitual offender and he is a bread earner of his family as well as belongs to a respectable family and having root in the society. That no injury has been caused to anybody in the present case and no case U/s 392/397/34 IPC is made out against the applicant as on the date of incident, he was going on his duty. That applicant is a driver on a vehicle, so the question of stolen of bike on the part of applicant does not arise. That no recovery has been effected from the applicant and role of applicant is nothing and he is innocent. That total prosecution story is concocted and a bundle of lies. That applicant is unmarried and having his family members and he is a bread earner of his family which is being maintained by him. That applicant is ready to furnish sound surety if released on bail and shall abide by the terms & conditions of bail if granted.

Learned Addl. Public Prosecutor has opposed the bail application in view of reply filed by the IO.

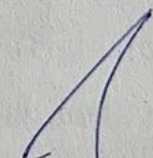
IO has opposed the bail application on the grounds that the applicant has committed a heinous & serious offence. That he can jump the bail and may also threaten/induce the complainant.

I have heard arguments from both the sides.

Allegations against the applicant are very strong. A buttandar knife was recovered from co-accused Sonu and the mobile phone of complainant & a knife was also recovered from the applicant Abid. Both the accused Sonu and Abid were arrested on the spot. Therefore, keeping in view the seriousness of the offence and the fact that a knife & mobile phone of complainant was recovered from the possession of applicant Abid, it is not advisable to grant bail to applicant Abid at this stage as there is a strong possibility that he may jump bail, commit other serious offences and may also try & threaten, intimidate or even harm the witnesses of the prosecution case. Hence, in view of this discussion, the present bail application is rejected.

The application stands disposed of accordingly.

Copy of this order be sent to counsel for applicant, IO/SHO concerned, Ld. Additional Public Prosecutor and Jail Superintendent concerned on their e-mail IDs if provided and found to be correct, through proper channels.


(SUNIL BENIWAL)
ASJ/Spl. Judge (NDPS)
West District/THC/Delhi
23.07.2020

23.07.2020

Arguments heard in the open court.

Present: Shri Parvesh Kumar Ranga, Learned Addl. Public Prosecutor for State.
Shri S.S. Raghav, Ld. counsel for applicant/accused.

By this order, I shall decide the bail application filed on behalf of applicant Mukesh. Facts as stated in the bail application are as follows :

It is submitted that applicant has been falsely implicated in the present case. That the prosecution story is completely false & fabricated and applicant belongs to a respectable family. That applicant has clean antecedents and he has neither a previous convict nor any case is pending against him. That nothing has been recovered from the possession of applicant and recovered articles, shown by the police, are planted upon him. That no fruitful purpose would be served by keeping the applicant in judicial custody further and his family would suffer as the applicant is aged about 26 years and only earning member of his family. That the applicant is ready to produce sound surety if granted bail. That applicant undertakes not to flee from justice or tamper with the prosecution evidence.

Learned Addl. Public Prosecutor has opposed the bail application in view of reply filed by the IO.

IO has opposed the bail application further on the ground that the present case has been registered on the statement of complainant Pramod wherein he alleged that when he was selling the fruits in front of GH-9 Market and counting the money of his sales, in the meantime two boys came on a motorcycle bearing

registration no. DL-4S CX – 7915 (Hero Splendor) and snatched Rs. 8,000/- from him. It is submitted that after running at some distance, complainant caught accused Mukesh while other co-accused Bather who snatched the money managed to escape from the spot who is still at large. It is further submitted that investigation is at initial stage and another co-accused Bather is still at large. It is also submitted that accused can threat the witnesses and also jump the bail.

I have heard arguments from both the sides.

There are clear and direct allegations against the applicant Mukesh. He alongwith one other co-accused snatched Rs. 8,000/- from the hands of complainant who is a fruit vendor and tried to run away. He was caught red handed at the scene of crime. In view of the strong evidence against the applicant, it is not advisable to grant bail as there is a strong possibility that applicant can commit the same and other offences and may also try & threaten, intimidate and even harm the prosecution witnesses of this case if granted bail. Therefore, in view of the above discussions and observations, the application is rejected.

The application stands disposed of accordingly.

Copy of this order be sent to counsel for applicant, IO/SHO concerned, Ld. Additional Public Prosecutor and Jail Superintendent concerned on their e-mail IDs if provided and found to be correct, through proper channels.

(SUNIL BENIWAL)
ASJ/Spl. Judge (NDPS)
West District/THC/Delhi
23.07.2020

FIR No. 584/2020
PS : Paschim Vihar West
U/s 392/397/34 IPC
State Vs. Sonu

23.07.2020

Arguments heard in open court.

Present: Shri Parvesh Kumar Ranga, Learned Addl. Public Prosecutor for State.
Shri Rajiv Sharma, Ld. counsel for applicant/accused.

By this order, I shall decide the bail application filed on behalf of applicant Sonu. Facts as stated in the bail application are as follows :

It is submitted that applicant has been falsely implicated in the present case and he is in judicial custody since 08.06.2020. That applicant has neither committed any offence/crime nor he has hand in the commission of alleged offence. That police has not filed the challan U/s 173 Cr.P.C. That applicant is neither involved in any criminal case nor any case is pending against him in any other court. That applicant has never been a previous convict or never a habitual offender and he is a bread earner of his family as well as belongs to a respectable family, having root in the society. That no injury has been caused to anybody in the present case and no case U/s 392/397/34 IPC is made out against the applicant as on the date of incident, he was going on his duty in a private factory of candle manufacturing, so the question of stolen of bike on the part of applicant does not arise. That no recovery has been effected from the possession of applicant and role of applicant is nothing and he is innocent. That total prosecution story is concocted and a bundle of lies. That applicant is unmarried and having his family members and he is a bread earner of his family which is being maintained by him. That applicant is ready to furnish sound surety if released on bail and shall abide by the terms & conditions of bail if granted.

Learned Addl. Public Prosecutor has opposed the bail application in view of reply filed by the IO.

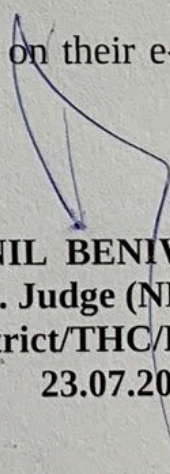
IO has strongly opposed the bail application on the grounds that the applicant has committed a heinous & serious offence. That he can jump the bail and may also threaten/induce the complainant.

I have heard arguments from both the sides.

The present applicant alongwith co-accused Abid was arrested on the spot during the commission of the present offence. A buttondar knife was recovered from the possession of applicant Sonu. It is stated that the present applicant is also involved in other serious offences. Therefore, keeping in view the grave allegations against the applicant, the strong evidence against the applicant in this case, it is not advisable to grant bail to the applicant. In view of the safety and protection of society at large as there is a strong possibility that if applicant is granted bail, he may commit other serious offences, may jump the bail and may also try to threaten, intimidate or even harm the witnesses of this case. Therefore, present bail application is rejected.

The application stands disposed of accordingly.

Copy of this order be sent to counsel for applicant, IO/SHO concerned, Ld. Additional Public Prosecutor and Jail Superintendent concerned on their e-mail IDs if provided and found to be correct, through proper channels.


(SUNIL BENIWAL)
ASJ/Spl. Judge (NDPS)
West District/THC/Delhi
23.07.2020